

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 31/MP/2024

Subject : Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes arisen between the Petitioner and Respondent vide Respondents letter dated 27.09.2023 regarding applicable rebate under Regulation 58 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.

Petitioner : TPDDL

Respondents : NHPC Limited

Date of Hearing : **6.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Buddy Ranganathan, Advocate, TPDDL
Shri Shivam Sinha, Advocate, TPDDL
Ms. Priya Goyal, Advocate, TPDDL
Ms. Shefali Sobti, TPDDL
Ms. Swapna Seshadri, Advocate, NHPC
Shri Utkarsh Singh, Advocate, NHPC
Ms. Sneha, Advocate, NHPC
Shri. S.K. Meena, NHPC
Shri. Aman Mahajan, NHPC
Shri. Mahesh Sharma, NHPC

Record of Proceedings

During the hearing 'on admission', the learned counsel for the Petitioner, TPDDL submitted that the present petition has been filed with regard to the disputes which have arisen between the Petitioner and Respondent on the applicability of rebate, in respect of the differential bills raised by the Respondent, in terms of Regulation 58 of the 2019 Tariff Regulations.

2. The Commission after hearing the learned counsel, directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent shall file its reply on or before **25.4.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **29.5.2024**. Pleadings shall be completed by the parties within the due dates mentioned.



3. The Petition shall be listed for hearing on **11.6.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

